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LIST OF PAPERS IN Q.A./T.A. NO. 185190 OF

PART	SERIAL NO. OF PAPERS ON RECORD	DATE OF PAPER / FILING	DESCRIPTION OF PAPER
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	1	23-4-90	to
	2	8-6-90	} Registrar's court order
		3-8-90	
		23-11-90	
	3	28-2-92	to
	4	26-10-93	PT
		24-11-93	PT
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		12-4-94	PT
	5	20-6-94	PT
N	—	—	to DK used
	—	—	where is enclosed / how
II	1-2	1-11-93	notice issued to applicant & Ror no. 2
	3	3-8-94	app & jud issued to parties
rec	107/103		

Hubli Mr. B.S. Hegde, m/c
 Hubli Sr. Mr. Kolhatkar, m/c

APPENDIX 'A' FORM

"FORM - I"

(See Rule 4)

APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE TRIBUNAL ACT, 1985.

S No. 170/88

O. A. NO. 185 OF 1990.

B E T W E E N :-

SHRI K. D. RAICHANDANI

APPLICANT

V/S.

- 1) THE CHAIRMAN & DIRECTOR
- 2) THE GENERAL MANAGER

RESPONDENTS

I N D E X

S. No.	Description of documents relied upon	Page Nos. FROM TO
1.	Application	1 to 17
2.	Vakilpatra	- - 18
3.	Exhibit 'A' i.e. Copy of Charge-sheet, issued by Respondent No.2 alongwith Annexure I to IV.	19 to 26
4.	Exhibit 'B' i.e. Copy of Written Statement, submitted by the Applicant.	- - 27
5.	Exhibit 'C' i.e. Enquiry Report alongwith Enquiry proceedings.	28 to 59
6.	Exhibit 'D' i.e. Copy of Letter No.5101/VO/KDR/09/88 dated 19/5/1989.	- - 60
7.	Exhibit 'E' i.e. Copy of Appeal-Memo, preferred by the applicant.	61 to 63
7.	Exhibit 'F' i.e. Copy of Order No.8827/A/VIG, dated 9th of February, 1990.	64 to 65
8.	Reply to Reply 1 to 17	

218/90

9. Register 1 to 9

5/2 4/11/91

10. mp 8/1/92 1 to 2
for early hearing

SIGNATURE OF ADVOCATE
FOR THE APPLICANT.

SB.

Office Notes, Office
Memorandum, of Coram
Appearance, Tribunal's
orders of direction &
Registrar's Orders

Tribunal's orders

Slump No 170/90

Re: Tribunal

Office Notes

fixed for Admission hearing
on 23.4.90

Noted please
admission

for by Reg
League
13/90

Dated 23-4-1990

Admit. 2

1. The applicant's advocate has sent a message for adjournment of the case; since he is not well. He is not coming to the Tribunal today.

2. However, going through the application, we think that this is a case fit for admission. The application is accordingly admitted. Issue notice to the respondents to file their reply ~~returnable~~ ^{on or before} 8-6-1990, with a copy to applicants advocate. Keep the case before the Dy. Registrar for reply and directions on that day.

Mle
(N. R. Chandra)
M/J)

h
(M. Y. Priolkar)
M (A)

2
O.A.185/90.


Date : 8.6.1990.

None present for the applicant.

Mr.V.M. Pradhan, Advocate for Mr.P.M. Pradhan, Counsel appears for Respondents. He has filed note of appearance of Mr.Pradhan which is taken on record. He prays to grant time for filing reply.

Adjourned to 3-8-1990 for reply and further directions.

No notice to either side.


Dy. Registrar.

OA 185/90

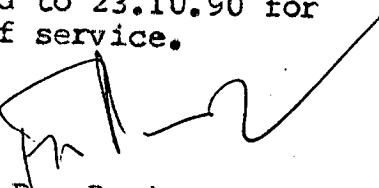
Date: 3.8.90

Neither the Applicant nor his Advocate is present.

Mr. V.M.Bendre for Mr. P.M.Pradhan Advocate for the Respondents.

Mr. Bendre has filed reply on behalf of Respondents and has undertaken to serve copy on Applicant and file proof of service thereof.

Adjourned to 23.10.90 for filing proof of service.


Dy. Registrar.

3

OA 185/90

Date: 23.10.90


Neither the Applicant nor his Advocate are present.

Mr. S.R. Atre for Mr. P.M. Pradhan Advocate for the Respondents


Today the matter is fixed for filing proof of service. Acknowledgement is taken on record.

Since the reply of Respondents has been filed in the matter the matter has become ready for hearing. However, it is not possible to fix hearing date in the near future on account of other old pending urgent matters. The matter is, therefore, kept on Sine-die list.


Mr. Atre says that at the time of fixing the date of final hearing notice may be issued to Respondent No.2. Notice may also be issued to the Applicant.


Registrar.

Rejoinder read
from applicant on
11/11/91 by hand
in duplicate


25/11

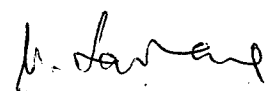
M.P. No. 81/92 for
early hearing
fixed on 28-2-92


28-1-92

Dated - 28.2.92.

None for the applicant.
Resps. by Mr. P.M. Pradhan.

M.P. No. 81/92 has
been filed for early hearing
by the applicant. However,
since there are older cases
still pending before the
Bench it is not possible
to accept the applicant's
plea. M.P. is disposed of.


(Ms. Usha Sarasa)
M (A)

(u)

PER TRIBUNAL

Dt. 26-10-93

As per direction of the
Hon'ble Vice Chairman dated
24.8.93, the matter is taken up
from Sine-die list. Fixed for
Final Hearing on 24-11-93
Issue notices for the parties
as per order dated 23-10-90

[Signature]
Court Officer.

Notice issued to
applicant & R.W-2
on 1/11/93.

3/
2/11/

Per Tribunal

Date:

Applicant in person / by
Advocate / Respondent by
Council.

24/11/93
S. Natarajan
to Masand
Kast Case

2/2/94
The matter adjourned to
for Final Hearing

2/2/94

[Signature]
Dy. Registrar

Per Tribunal

Date:

Applicant in person / by
Advocate / Respondent by
Council.

SH
12/4/94

24/2/94
None
D. M. Pradham

The matter adjourned to
for Final Hearing

12/4/94

[Signature]
Dy. Registrar

Per Tribunal

Date: 12/11/94

Applicant in person / by
Advocate / Respondent by
Council.

Shri L.K. Masand
Shri P.M. Pradham

The matter adjourned to
for Orders.

20/6/94

[Signature]
Dy. Registrar

5

Per Tribunal

Applicant in person / by L.C. Masand
Advocate / Respondent by P.M. Pradhan
Council.

The matter adjourned to 11/8/94
for P.M.

Date 20/6/94

Dy. Registrar

OA-185/90.

August 01, 1994.

None for the applicant-
Shri P.M. Pradhan, counsel
for the Respondents.

Neither the applicant
nor the applicant's counsel
was present on earlier
occasions. In the circumstances
the O.A. is dismissed.

M.R. Kolhatkar

(M. R. KOLHATKAR)
MEMBER(A)

B.S. Hegde

(B. S. HEGBE)
MEMBER(J)

Order/Judgment despatched
to Applicant/Respondent(s)
on 3/8/94.

9/8/94